

Name of the Corporate Debtor: Supha Pharmachem Limited (Formerly Remedium Lifecare Limited); Date of commencement of CIRP: March 17, 2026; List of creditors as on:06th April 2026

List of operational creditors (Employees)

(Amount in Rs.)

Sl. No.	Name of authorised representative, if any	Name of employee	Details of claim received				Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification/not admitted	Remarks, if any
			Date of receipt	Principal Amount Claimed	Interest Amount Claimed	Amount claimed	Principal Amount Admitted	Interest Amount admitted	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable				
1	Self	Rahul Kadam	31-03-2026	442308	0	442308	0	0	0	Salary and Gratuity of Rs. 242308	No	0	0	0	442308	
2	Self	Ashish Parkar	31-03-2026	121154	0	121154	0	0	0	Gratuity	Yes	0	0	0	121154	
2						5,63,462			0			0	0	0	5,63,462	

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant